

DELHI VIDHAN SABHA BULLETIN – PART II

(General Information relating to Assembly and other matters)

Monday, March 23, 2015 / Chaitrta 02, 1937 (Saka)

No. 07

PROCEDURE FOR RAISING MATTERS WHICH IS NOT A POINT OF ORDER UNDER RULE 280

Attention to Hon'ble members are invited towards Rule 280 of the Rules of Procedure and Conduct of Business in Legislative Assembly is reproduced below for raising matters:-

"280. Raising of matter which is not a Point of order

A member who wishes to bring to the notice of the House any matter which is not a point of order, shall give notice to the Secretary in writing stating briefly the point which he/she wishes to raise in the house together with reasons for wishing to raise it and he/she shall be permitted to raise it only after the Speaker has given his consent and at such time and date as the Speaker may fix.

The following procedure, as approved by the Speaker, Legislative Assembly, has been laid down regarding raising of matters under Rule 280.

I. Conditions of admissibility.

In order that a notice may be admissible it shall satisfy the following conditions:-

- i) It shall not refer to a matter which is not primarily the concern of the Government of National Capital Territory of Delhi.
- ii) It shall not relate to a matter which has been discussed in the same session or which is substantially identical to the matter already raised by a member under this rule during the session.
- iii) It shall not exceed 250 words.
- iv) It shall no raise more than one issue and

- v) It shall not contain arguments, inferences, ironical expressions, imputations, epithets or defamatory statements, and
- vi) It shall be of public importance

II. Time for receiving notices and their validity

- i) Only the notices which are received upto 11.00 AM on each day shall be taken up for discussion on the same day of the sitting on which those are received. Notices received in the Notice Office after the hours other than as specified above will be considered for listing for the next sitting.
- ii) If more than Ten Notices have been received for a particular day, inter-se priority of notices will be decided by ballot at 11:15 AM in the Chamber of Secretary (LA). The Members may be present during the balloting to observe how it is being done.
- iii) Notices not selected during the week for which they have been received, shall lapse at the end of the week.

III. Restrictions on raising matters.

- i) No member shall raise more than one matter during a week.
- ii) Only the text approved by the Speaker shall go on record.

L R GARG
Secretary (LA)